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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

CCP 102/92 IN
OA NO.693/88

DATE OF DECISION: 13.07.1992.

KOMAL SINGH

...PETITIONER

VERSUS

UNION OF INDIA & OTHERS ...RESPONDENTS

CORAM:-

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

FOR THE PETITIONER SHRI H.L. BAJAJ, COUNSEL.

FOR THE RESPONDENTS SHRI R.L. DHAWAN, COUNSEL.

O R D E R


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The complaint in this case is that the judgement in O.A. No.693/88 delivered on 6.11.1991 has not been complied with by the respondents. By the said order, the removal of the petitioner from service was set aside on the ground of non-supply of copy of the enquiry report of the Enquiry Officer without prejudice to the right of the Disciplinary Authority to proceed further with the enquiry after rectifying the deficiencies noticed in the proceedings. The respondents have now filed a statement showing that the judgement has since been complied with inasmuch as the petitioner has been reinstated in service by order dated 29.04.92 produced as Annexure-1.

Learned counsel for the respondents submitted that the petitioner has joined the duty on 3.6.92. There is no good reason for us to not accept the statement of the respondents in this behalf. So far as the arrears

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of emoluments are concerned, the learned counsel for the petitioner stated that they have not been paid so far, though there is no specific direction in this behalf, the respondents have to carry out the directions by giving the necessary reliefs, flowing from the said judgement of the Tribunal to the petitioner. Learned counsel for the respondents submitted that arrears for which the petitioner would be entitled to shall be worked out and paid to him within a reasonable time. We record the statement and dispose of this petition. Notice of contempt issued to the respondents is hereby discharged.


(I.K. Rasgotra)
Member(A)


(V.S. Malimath)
Chairman

SKK

July 13, 1992.